

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FIRST REPORT

(Third Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Sixty-first Report.

2. The Committee met on the 29th March, 1965 for classification and allocation of time for discussion of the following Bills:—

- (1) The Constitution (Amendment) Bill, 1965 (*Amendment of articles 105 and 194*) by Shri Sivamurthi Swami.
- (2) The Constitution (Amendment) Bill, 1965 (*Amendment of articles 15 and 16*) by Shri Era Sezhiyan.
- (3) The Constitution (Amendment) Bill, 1965 (*Amendment of article 120*) by Shri S. M. Banerjee.

Classification and Allocation of time to Bills.

3. The Members concerned had been invited to present before the Committee their views on their Bills but none of them attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the three Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) The Constitution (Amendment) Bill, 1965 (<i>Amendment of articles 105 and 194</i>).	$1\frac{1}{2}$ hours.
(2) The Constitution (Amendment) Bill, 1965 (<i>Amendment of articles 15 and 16</i>).	1 hour.
(3) The Constitution (Amendment) Bill, 1965 (<i>Amendment of article 120</i>).	$1\frac{1}{2}$ hours.

Recommendation.

5. The Committee recommend that the categorisation and allocation of time to Bills as shown in paragraph 4 above be agreed to by the House.

NEW DELHI;

March 29, 1965,
Chaitra 8, 1965 (Saka).

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members' Bills and Resolutions.